

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**  
**SPECIAL BENCH**

20. Intervention Petition/16/2024 in C.P. (IB)/1002(MB)2023

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KISHORE VEMULAPALLI**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 19.07.2024**

**NAME OF THE PARTIES:-**      **INVP 16/2024 Union Bank of India Vs.  
Advanced Computers and Mobiles  
Indiaprivate Limited**  
**IN THE MATTER OF**  
**Advanced Computers and Mobiles India  
Private Limited**  
**V/s**  
**Kanaka Lalit Podda**

**Section: 60(5) U/s 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**CP(IB) 1002(MB)2023**

**Presence:-**

Ms. Rita Yadav, Adv. (VC)

... for Financial Creditor

None

... for Respondent/PG

No representation on behalf of the Personal Guarantor. A perusal of the record reveals that on the last date of the hearing, it was directed to issue a fresh Court notice to the Personal Guarantor and accordingly Court notice has already been served upon the Personal Guarantor as can be manifested from the track consignment report. Despite service of Court notice none has come present on behalf of the Personal Guarantor nor has any reply/objection been filed against the report of the RP. The last and final opportunity is granted to the Personal Guarantor to come present and file

reply/objection, if any, against the report of the RP, failing which the right to file reply shall be forfeited. List this matter for further consideration before the regular bench on **20.09.2024**.

**Intervention Petition 16 of 2024**

Presence:-

Mr. Deepak Saxena a/w Kaushal Ameta, Adv. (VC) ... for Applicant

Ms. Rita Yadav, Adv. (VC) ... for Respondent/FC

Counsel appearing for the Financial Creditor/Respondent seeks time to file reply. Time granted. Let reply, if any, on behalf of the Financial Creditor be filed within a period of one week from today by serving an advance copy on the other side at least two days before the next date of hearing. List this matter for further consideration before the regular bench on **20.09.2024**.

Sd/-  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*ANKIT*

Sd/-  
**KISHORE VEMULAPALLI**  
**Member (Judicial)**